

12.32½ hrs.

DELHI HIGH COURT BILL*

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): I beg to move for leave to introduce a Bill to provide for the constitution of a High Court for the Union territory of Delhi, for the extension of the jurisdiction of that High Court to the Union territory of Himachal Pradesh and for matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the constitution of a High Court for the Union territory of Delhi, for the extension of the jurisdiction of that High Court to the Union territory of Himachal Pradesh and for matters connected therewith."

The motion was adopted.

Shri Hathi: I introduce† the Bill.

12.33 hrs.

RE ORDINANCE BY GOVERNOR OF U.P.

Shri Hari Vishnu Kamath (Hoshangabad): Sir, before you take up the next item, I request you humbly, yet earnestly to enlighten the House as to why the question of the shameful misuse of the Ordinance-making power by the Governor of U.P. just to save two or three persons cannot be raised in this House. This is an emergency.....

Mr. Speaker: It cannot be raised in this way.

Shri Hari Vishnu Kamath: This is an emergency, and....

Mr. Speaker: Mr. Kamath would excuse me if I do not answer it here.

Shri Hari Vishnu Kamath: Governors are appointed by the President and in this emergency the Union Government has got the power to advise the Governor.

Mr. Speaker: He can come and discuss it with me or he can write to me.

Shri Hari Vishnu Kamath: This is not a private matter between you and me, Sir. It is a national matter. I humbly request you to enlighten the House, in the national interest, in the public interest. It is a matter of constitutional importance. It is not a matter between you and me.

श्री किशन पटनायक (सम्बलपुर) :
अध्यक्ष महोदय, अखबार में यह निकला था कि प्रधान मंत्री जी श्री टी० टी० कृष्णमाचारी के ऊपर एक वक्तव्य देने वाले हैं। मैं जानना चाहता हूँ कि क्या शुक्रवार तक वह वक्तव्य आ जायेगा। मैं आप से यह जानकारी चाहता हूँ।

अध्यक्ष महोदय : यह मैं इस वक्त कैसे पूछ सकता हूँ। इस तरह के जो बयान होते हैं वह शुक्रवार को होते हैं, और उसी वक्त हम इस को पूछ सकते हैं।

Shri Hari Vishnu Kamath: Have you finally ruled that it is a matter between you and me, and not a matter of national importance? (Interruption). Your silence is rather disturbing.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 6-12-65.

†Introduced with the recommendation of the President.